

NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH

25

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 12.12.2017 AT 10.30 AM

TRANSFER PETITION NO.	TP No. 37/HDB/2016
COMPANY PETITION/APPLICATION NO.	CP No. 27/2009
NAME OF THE COMPANY	<b>ORDER</b> Om Shiv Shakti Iron Industries Pvt Ltd
NAME OF THE PETITIONER(S)	Mr. Arun Kumar Kedia & (02) Ors Heard Shri S. Chidambaram, learned PCS, for the Petitioner and Shri
NAME OF THE RESPONDENT(S)	Shri Milind G. Gokhale, learned counsel, representing Shri Milind G. Gokhale for Respondents- 1 to 4. Ors
UNDER SECTION	397/398

The learned Counsel for the Respondent submits that under instructions of Senior Counsel he would file written arguments.

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Both the counsels are permitted to file written arguments on or before 18.12.2017 along with Soft copies, and the matter will be decided basing on the written arguments.	PCS	984905652	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
MEMBER (Tech) N. Madhusudan, representing for Milind G. Gokhale.	Counsel for R1 to R4.	MEMBER (Judl) narendragomassachilsudan@ yahoo.com 9848121772	
Seshu			

**ORDER**

Heard Shri S. Chidambaram, learned PCS, for the Petitioner and Shri N. Madhusudan, learned counsel, representing Shri Milind G. Gokhale for Respondents- 1 to 4.

The learned Counsel for the Respondent submits that under instructions of Senior Counsel he would file written arguments.

Both the counsels are permitted to file written arguments on or before 18.12.2017 along with Soft copies, and the matter will be decided basing on the written arguments.

MEMBER (Tech)

MEMBER (Judl)